

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.22/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 29.10.2015 and actually held on 30.10.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
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| 1. | Shri V.K. Kohli, Director | TC office, Noida |
| 2. | Shri O.P. Sharma, Joint Industrial Advisor | C&PC |
| 3. | Shri Nand Lal, Consultant | DIPP |
| 2. | Shri K.C. Meena, DDG | DGFT |
| 5. | Shri Ratan Lal Meena, FTDO | DGFT |

At the outset of Minutes of NC -V Meeting 21/AM-16 dated 08.10.2015 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.22/AM-16 dated 29.10.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 22/84-ALC3/2015 **MEETING DATE** : 29.10.2015

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| Case No.: 17/15/84-ALC3/2015 | Party Name: MASTURLAL PRIVATE LIMITED | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| HQ File :01/84/050/00132/AM16/ | RLA File :07/24/040/00372/AM14/ | Lic.No/Date:0710101539 23.01.2014 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 for furnishing the flow chart with wastage and manufacturing process. Firm's reply has been received and same sent to DC(MSME) and TC, Noida for their comments. Therefore, Committee decided to defer the case for relisting on 26.11.2015. | | | |

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| Case No.: 13/10/84-ALC3/2014 | Party Name: ALPS INDUSTRIES LTD. | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Approved |
| HQ File :01/84/050/00068/AM15/ | RLA File :05/23/040/00026/AM15/ | Lic.No/Date:0510385549 02.05.2014 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to on the basis justification given by the firm ratify the Advance Authorisation in this case as detailed below: | | | |

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|--|---------------------|----|---|---------------------|
| 1. | Black out 3 pass FR Coated Fabrics 85% Cotton 15% Polyester GSM 360 +10% | 43210.000 Sq. meter | 1. | Cotton fabrics Monalisa 16756.70 Mtrs width 280cms 85% Cotton 15% Polyester GSM 160+10% | 46918.760 Sq. meter |
| | | | 2. | Binder Primal st954 | 8300.867 K.G |

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| | | | Binder | |
| | | 3. | Titanium Di-oxide (ti02) Filler Opacifier | 1037.843 K.G |
| | | 4. | RF 2083 A fire retardant filler | 5188.276 K.G |
| | | 5. | RF 2084 A fire retardant filler | 5188.276 K.G |
| | | 6. | Black Pigment Pigment Opacifier | 415.231 K.G |
| | | 7. | Bright White Viscose Flock Powder Textile Flock | 516.106 K.G |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:20/29/84- ALC3/2014 | Party Name:WELSPUN INDIA LIMITED | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| HQ File 3 :01/84/050/00235/AM15/ | RLA File :03/95/040/00500/AM15/ | Lic.No/Date:0310789096 12.09.2014 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers observed that the deficiency letter issued to the firm for furnishing the flow chart with wastage and manufacturing process. Firm's reply has been received and same has been sent to DC(MSME) and TC, Noida for their comments. Therefore, Committee decided to defer the case for relisting on 26.11.2015. | | | |

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| Case No.:21/29/84- ALC3/2014 | Party Name:WELSPUN INDIA LIMITED | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| HQ File 4 :01/84/050/00236/AM15/ | RLA File :03/95/040/00501/AM15/ | Lic.No/Date:0310789474 19.09.2014 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers observed that the deficiency letter issued to the firm for furnishing the flow chart with wastage and manufacturing process. Firm's reply has been received and same has been sent to DC(MSME) and TC, Noida for their comments. Therefore, Committee decided to defer the case for relisting on 26.11.2015. | | | |

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| Case No.:1/33/84- ALC3/2014 | Party Name:SWETA CHAUDHRY | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| HQ File 5 :01/84/050/00264/AM15/ | RLA File :02/24/040/00116/AM15/ | Lic.No/Date:0210205049 09.10.2014 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) for their comments. Therefore Committee decided to defer the case for re-listing on 29.10.2015. | | | |

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| Case No.:4/34/84- ALC3/2014 | Party Name:SUNNY INTERNATIONAL LTD. | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| HQ File 6 :01/84/050/00275/AM15/ | RLA File :33/24/040/00013/AM15/ | Lic.No/Date:3310030123 30.10.2014 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 as the size of export product is not clear in this case but the reply is not received so far. Therefore it was decided to remind the firm and defer the case for relisting | | | |

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| Case No.: 17/46/84-ALC3/2014 | Party Name: SWETA CHAUDHRY | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| 7 HQ File :01/84/050/00433/AM15/ | RLA File :02/24/040/00215/AM15/ | Lic.No/Date:0210205552 12.02.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 03.08.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015. | | | |

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| Case No.: 10/9/84-ALC3/2015 | Party Name: FLEXITUFF INTERNATIONAL LTD., | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| 8 HQ File :01/84/050/00055/AM16/ | RLA File :56/24/040/00002/AM16/ | Lic.No/Date:5610004586 13.04.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing on 26.11.2015. | | | |

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| Case No.: 1/12/84-ALC3/2015 | Party Name: TECHFAB (INDIA) INDUSTRIES LTD | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Approved |
| HQ File :01/84/050/00088/AM16/ | RLA File :03/95/040/00581/AM15/ | Lic.No/Date:0310795268 13.04.2015 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their U.O.No. 46011/30/2014-PC-II dated 01.10.2015 in this case as detailed below: | | | |

| S.No. | Export Product | Export Quantity in KG | | Import item | Quantity allowed in KG |
|-------|--|-----------------------|----|----------------------------------|------------------------|
| 1. | Technical Textile Coated made from High Tenacity Polyester Yarn, Polyester Geogrid | 1 K.G | 1. | Polyester Filament Yarn | 0.572 K.G |
| | | | 2. | Peroxides and their Derivatives. | 0.238 K.G |
| | | | 3. | Emulsion Poly Vinyl Chloride | 0.238 K.G |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 12/9/84-ALC3/2015 | Party Name: FLEXITUFF INTERNATIONAL LTD., | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| 10 HQ File :01/84/050/00057/AM16/ | RLA File :56/24/040/00001/AM16/ | Lic.No/Date:5610004588 15.04.2015 | Defer Date:26.11.2015 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing | | | |

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| 11 | Case No.:11/9/84-ALC3/2015 | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00056/AM16/ | RLA File :56/24/040/00003/AM16/ | Lic.No/Date:5610004595 23.04.2015 | Defer Date:26.11.2015 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing on 26.11.2015. | | | | |

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| 12 | Case No.:22/9/84-ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00067/AM16/ | RLA File :05/24/040/00021/AM16/ | Lic.No/Date:0510393964 24.04.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015. | | | | |

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| 13 | Case No.:23/9/84-ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00068/AM16/ | RLA File :05/24/040/00019/AM16/ | Lic.No/Date:0510393962 24.04.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015. | | | | |

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| 14 | Case No.:24/9/84-ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00069/AM16/ | RLA File :05/24/040/00020/AM16/ | Lic.No/Date:0510393963 24.04.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015. | | | | |

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| 15 | Case No.:7/9/84-ALC3/2015 | Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00052/AM16/ | RLA File :05/24/040/00001/AM16/ | Lic.No/Date:0510394020 28.04.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 as they did not given the CAD and Measurement with Sketch of the export product in this case. Reply of the firm is not received so far. Therefore, Committee | | | | |

decided to remind the firm and defer the case for relisting on 26.11.2015.

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| 16 | Case No.:13/9/84-ALC3/2015 | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00058/AM16/ | RLA File :11/24/040/00001/AM16/ | Lic.No/Date:1110028137 29.04.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 26.11.2015. | | | | |

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| 17 | Case No.:14/15/84-ALC3/2015 | Party Name:SHREE AMBICA GEOTEX PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status: Reject |
| | HQ File :01/84/050/00129/AM16/ | RLA File :08/24/040/00027/AM16/ | Lic.No/Date:0810135179 01.05.2015 | |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 07.09.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case. | | | | |

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| 18 | Case No.:31/9/84-ALC3/2015 | Party Name:INDO RAMA SYNTHETICS (INDIA) LTD | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00076/AM16/ | RLA File :50/24/040/00003/AM16/ | Lic.No/Date:5010002203 11.05.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. C&PC on 31.08.2015 to the firm. The firm furnished their reply to Deptt. C&PC and under intimation to this office on 29.10.2015. The case stands for re-listing on 26.11.2015. | | | | |

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| 19 | Case No.:25/9/84-ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00070/AM16/ | RLA File :05/24/040/00066/AM16/ | Lic.No/Date:0510394212 13.05.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015. | | | | |

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| 20 | Case No.:2/15/84-ALC3/2015 | Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00117/AM16/ | RLA File :02/24/040/00218/AM15/ | Lic.No/Date:0210205794 14.05.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. The case stands for re-listing on | | | | |

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| 21 | Case No.:10/15/84-ALC3/2015 HQ File :01/84/050/00125/AM16/ | Party Name:SWETA CHAUDHRY RLA File :02/24/040/00012/AM16/ | Meet No/Date:22/84- ALC3/2015 29.10.2015 Lic.No/Date:0210205811 19.05.2015 | Status:Deferred Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 03.08.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015. | | | | |

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| 22 | Case No.:1/9/84-ALC3/2015 HQ File :01/84/050/00046/AM16/ | Party Name:ARVIND LIMITED RLA File :08/24/040/00053/AM16/ | Meet No/Date:22/84- ALC3/2015 29.10.2015 Lic.No/Date:0810135346 22.05.2015 | Status:Deferred Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 30.10.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015. | | | | |

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| 23 | Case No.:2/11/84-ALC3/2015 HQ File :01/84/050/00080/AM16/ | Party Name:HIJAZ KURODA GLOVES COMPANY PVT LTD RLA File :04/24/040/00028/AM16/ | Meet No/Date:22/84- ALC3/2015 29.10.2015 Lic.No/Date:0410160577 26.05.2015 | Status: Approved |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below: | | | | |

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|--------------------------------------|-----------------|----|--|------------------|
| I. | Synthetic gloves Synthetic Gloves | 107070. Pair | 1. | Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Blue penguin | 509.200 Meter |
| | | | 2. | Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Red penguin | 450.800 Meter |
| | | | 3. | Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Gray Blue penguin | 173.200 Meter |
| | | | 4. | Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. yellow penguin | 209.000 Meter |
| | | | 5. | Lining Material of Knitted | 993.300 Meter |

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| | | | | fabric (Polyester 100%) width 1.65 Mtr. Black | |
| | | | 6. | Lining Material of Knitted fabric (Polyester 100%) width 1.65 Mtr. Gray Blue Cloud | 42.300 Meter |
| | | | 7. | Poly Urethane Tricot fabric of width 1.37 Mtr. Black | 7361.400 Meter |
| | | | 8. | Poly Urethane Tricot fabric of width 1.37 Mtr. Gray Blue | 525.100 Meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| | Case No.:11/15/84- ALC3/2015 | Party Name:ULTRA DENIM PVT. LTD. | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| 24 | HQ File :01/84/050/00126/AM16/ | RLA File :08/24/040/00064/AM16/ | Lic.No/Date:0810135357 26.05.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and a deficiency letter was issued by DC,(MSME) to the firm on 17.08.2015. Therefore, Committee decided to defer the case for re-listing on 26.11.2015. | | | | |

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| | Case No.:4/15/84- ALC3/2015 | Party Name:SURE SAFETY INDIA PVT LTD | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| 25 | HQ File :01/84/050/00119/AM16/ | RLA File :34/24/040/00050/AM16/ | Lic.No/Date:3410041251 27.05.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm has not been submitted the manufacturing process , sketch and measurement. Reply is not received from the firm so far. Therefore, it was decided to remind the firm and defer the case for relisting on 26.11.2015. | | | | |

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| | Case No.:1/15/84- ALC3/2015 | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| 26 | HQ File :01/84/050/00116/AM16/ | RLA File :56/24/040/00010/AM16/ | Lic.No/Date:5610004615 01.06.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 26.11.2015. | | | | |

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| | Case No.:6/15/84- ALC3/2015 | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
| 27 | HQ File :01/84/050/00121/AM16/ | RLA File :56/24/040/00009/AM16/ | Lic.No/Date:5610004614 01.06.2015 | Defer Date:26.11.2015 |

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Depts. of C&PC for their examination/ comments. The case stands for re-listing on 26.11.2015.

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| 28 | Case No.: 23/14/84-ALC3/2015 | Party Name:WEAR WELL INDIA PVT. LTD., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00111/AM16/ | RLA File :05/24/040/00086/AM16/ | Lic.No/Date:0510394431 03.06.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 26.11.2015. | | | | |

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| 29 | Case No.: 19/14/84-ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00107/AM16/ | RLA File :05/24/040/00093/AM16/ | Lic.No/Date:0510394447 04.06.2015 | Defer Date:26.11.2015 |
| The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015. | | | | |

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| 30 | Case No.: 9/15/84-ALC3/2015 | Party Name:SWETA CHAUDHRY | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00124/AM16/ | RLA File :02/24/040/00031/AM16/ | Lic.No/Date:0210205880 11.06.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015. | | | | |

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| 31 | Case No.: 21/14/84-ALC3/2015 | Party Name:YARNZ EXPORTS PVT LTD | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00109/AM16/ | RLA File :05/24/040/00107/AM16/ | Lic.No/Date:0510394628 18.06.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm did not given the justification of export product in this case. Reply is not received from firm so far. Therefore, it was decided to remind the firm and defer the case for relisting on 26.11.2015 | | | | |

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| 32 | Case No.: 5/15/84-ALC3/2015 | Party Name:AMRIT EXPORTS PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00120/AM16/ | RLA File :02/24/040/00020/AM16/ | Lic.No/Date:0210205915 24.06.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that | | | | |

the deficiency letter has been issued to the firm on 15.09.2015 as the firm did not provide the Manufacturing Process , sketch, measurement and CAD in this case. Reply is not received from the firm so far. Therefore, it was decided to remind the firm and defer the case for relisting on 26.11.2015.

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| Case No.:4/17/84- ALC3/2015 | Party Name:POLYGENTA TECHNOLOGIES LTD | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status: Reject |
| 33 HQ File :01/84/050/00145/AM16/ | RLA File :03/95/040/00224/AM16/ | Lic.No/Date:0310796996 01.07.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

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| Case No.:3/17/84- ALC3/2015 | Party Name:SHANKAR PACKAGINGS LIMITED | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status: Reject |
| 34 HQ File :01/84/050/00144/AM16/ | RLA File :03/95/040/00173/AM16/ | Lic.No/Date:0310797019 02.07.2015 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

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| Case No.:5/17/84- ALC3/2015 | Party Name:SHANKAR PACKAGINGS LIMITED | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status: Reject |
| 35 HQ File :01/84/050/00146/AM16/ | RLA File :03/95/040/00175/AM16/ | Lic.No/Date:0310797021 02.07.2015 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

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| Case No.:6/17/84- ALC3/2015 | Party Name:SHANKAR PACKAGINGS LIMITED | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status: Reject |
| 36 HQ File :01/84/050/00147/AM16/ | RLA File :03/95/040/00174/AM16/ | Lic.No/Date:0310797017 02.07.2015 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

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| 37 Case No.:14/22/84- ALC3/2015 | Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED, | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status:Deferred |
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| HQ File :01/84/050/00210/AM16/ | RLA File :32/24/040/00016/AM16/ | Lic.No/Date:3210077612 10.07.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 26.11.2015. | | | |

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| 38 | Case No.:8/17/84-ALC3/2015 | Party Name:QUALIANCE INTERNATIONAL PVT.LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00149/AM16/ | RLA File :03/95/040/00232/AM16/ | Lic.No/Date:0310797436 20.07.2015 | Defer Date:26.11.2015 |
| | Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) and TC, Noida for examination and comments. The case stands for re-listing on 26.11.2015. | | | |

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| 39 | Case No.:10/17/84-ALC3/2015 | Party Name:QUALIANCE INTERNATIONAL PVT.LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00151/AM16/ | RLA File :03/95/040/00233/AM16/ | Lic.No/Date:0310797434 20.07.2015 | Defer Date:26.11.2015 |
| | Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) and TC, Noida on 27.10.2015 for examination and comments. The case stands for re-listing on 26.11.2015. | | | |

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| 40 | Case No.:2/22/84-ALC3/2015 | Party Name:BRIJ DESIGNS | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00198/AM16/ | RLA File :05/23/040/00162/AM16/ | Lic.No/Date:0510395066 23.07.2015 | Defer Date:26.11.2015 |
| | Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 26.11.2015 | | | |

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| 41 | Case No.:15/22/84-ALC3/2015 | Party Name:SWETA CHAUDHRY | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| | HQ File :01/84/050/00211/AM16/ | RLA File :02/24/040/00073/AM16/ | Lic.No/Date:0210206029 31.07.2015 | Defer Date:26.11.2015 |
| | Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015. | | | |

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| Case No.:16/22/84-ALC3/2015 | Party Name:KANPUR PLASTIPACK LTD | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Approved |
| HQ File :01/84/050/00212/AM16/ | RLA File :06/24/040/00019/AM16/ | Lic.No/Date:0610038201 31.07.2015 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below: | | | |
| S.No. | Export Product | Export Quantity | Import item Quantity allowed |
| 1. | Polypropylene Multifilament Yarn | 100000. K.G | 1. P.P. Granules Virgin for Extrusion 102000. K.G (including 2% wastage) |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| Case No.:18/22/84-ALC3/2015 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Approved |
| HQ File :01/84/050/00214/AM16/ | RLA File :05/24/040/00226/AM16/ | Lic.No/Date:0510395167 04.08.2015 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as per CAD as detailed below: | | | |
| S.No. | Export Product | Export Quantity | Import item Quantity allowed |
| 1. | Ladies Dress with Belt (Style no. 2559E) made of 55% Linen 45% Viscose Dyed Fabric GSM 165 (Tolerance + or - 10%) | 6915. Number | 1. 55% Linen 45% Viscose Dyed Fabric GSM 165 (Tolerance + or - 10%) 18325. Sq. meter |
| 2. | Ladies Dress with Belt (Style no . 2598D) made of 100% Lyocell Denim fabric GSM 164 (Tolerance + or - 10%) | 3802. Number | 2. 100% Lyocell Denim Fabric GSM 164 (Tolerance + or - 10%) 11598. Sq. meter |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| Case No.:19/22/84-ALC3/2015 | Party Name:MOHAK CARPETS PVT.LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| HQ File :01/84/050/00215/AM16/ | RLA File :05/24/040/00211/AM16/ | Lic.No/Date:0510395166 04.08.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that | | | |

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the case is under examination of DC(MSME) & Deptt. of C&PC. The case stands for re-listing on 26.11.2015.

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| Case No.: 5/22/84-ALC3/2015 | Party Name: ABHIKRITI IMPEX PVT. LTD., | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Approved |
| HQ File :01/84/050/00201/AM16/ | RLA File :02/24/040/00084/AM16/ | Lic.No/Date: 0210206049 06.08.2015 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|---|----------------------------|----|--|-------------------------------|
| 1. | Industrial Garments : Mens / Ladies Coverall made of Textile fabric- 88% Cotton 11% Nylon 1% anti-static fabric | 760. 245 Number | 1. | TEXTILE FABRIC -88% Cotton 11% Nylon 1% anti static fabric Fabric width 150 cms +- 10%, Fabric weight 240 GSM (+/- 10%) : Colour Red | 3648. 70 Sq. meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 20/22/84-ALC3/2015 | Party Name: NOWOTEK TEXTILES PVT. LTD., | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| HQ File :01/84/050/00216/AM16/ | RLA File :05/24/040/00204/AM16/ | Lic.No/Date: 0510395227 06.08.2015 | Defer Date:26.11.2015 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) & Deptt. of C&PC. The case stands for re-listing on 26.11.2015.

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| Case No.: 3/22/84-ALC3/2015 | Party Name: ABOUT U FASHIONS PVT LTD | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| HQ File :01/84/050/00199/AM16/ | RLA File :03/94/040/00216/AM16/ | Lic.No/Date: 0310798141 13.08.2015 | Defer Date:26.11.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the size of the fabric with complete calculation sheet. . Therefore the committee decided to ask the firm for the same. It was decided to defer the case for re-listing on 26.11.2015.

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| Case No.: 11/22/84-ALC3/2015 | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Deferred |
| HQ File :01/84/050/00207/AM16/ | RLA File :02/24/040/00078/AM16/ | Lic.No/Date: 0210206070 13.08.2015 | Defer Date:26.11.2015 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) & TC, Noida. The case stands for re-listing on 26.11.2015

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| | Case No.:4/22/84-ALC3/2015 | Party Name:BRIGHT CHOICE OVERSEAS | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 49 | HQ File :01/84/050/00200/AM16/ | RLA File :03/94/040/00346/AM16/ | Lic.No/Date:0310798355 21.08.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued by DC(MSME) on 28.10.2015. The case stands for re-listing on 26.11.2015. | | | | |

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| | Case No.:13/22/84-ALC3/2015 | Party Name:MATRIX CLOTHING PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 50 | HQ File :01/84/050/00209/AM16/ | RLA File :05/24/040/00246/AM16/ | Lic.No/Date:0510395400 21.08.2015 | Defer Date:26.11.2015 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) & TC, Noida. The case stands for re-listing on 26.11.2015 | | | | |

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| Case No.: 6/22/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:22/84- ALC3/2015 29.10.2015 | Status: Approved | |
| HQ File :01/84/050/00202/AM16/ | RLA File :05/24/040/00254/AM16/ | Lic.No/Date:0510395448 26.08.2015 | | |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/83/2015-16 Hosiery/255 dated 28.10.2015 as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Ladies other Garment (jacket) made of 68% polyester 32% rayon dyed knitted fabric GSM : 160(+/-10%) style : 1362676 | 3300.00 Number | 1. 68% polyester 32% Rayon Dyed Knitted Fabric GSM: 160(+/-10%) | 0.435 gms/Pc |
| GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| | Case No.:7/22/84-ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status: Approved |
| 52 | HQ File :01/84/050/00203/AM16/ | RLA File :05/24/040/00257/AM16/ | Lic.No/Date:0510395449 26.08.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/84/2015-16 Hosiery/256 dated 28.10.2015 as detailed below:-

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|--|------------------|----|---|------------------|
| 1. | Ladies Pant made of 100% Linen Dyed Woven Fabric GSM :155(+/- 10%) style:7261819 | 6950.0000 Number | 1. | 100% Linen dyed woven of Fabric GSM:155(+/-10%) | 2.50 sq. Mtrs/Pc |

GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 12/22/84-ALC3/2015 | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Approved |
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| HQ File :01/84/050/00208/AM16/ | RLA File :05/24/040/00256/AM16/ | Lic.No/Date: 0510395456 27.08.2015 |
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/86/2015-16 Hosiery/258 dated 28.10.2015 as detailed below:-

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| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|---|------------------|----|--|------------------|
| 1. | Ladies dress with belt made of 100% Lyocell dyed fabric GSM-164+/- 10% (style no 2598D) | 3802.0000 Number | 1. | 100% Lyocell Dyed Fabric GSM – 164+/-10% | 3.05 sq. Mtrs/Pc |

GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 1/22/84-ALC3/2015 | Party Name: RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date: 22/84-ALC3/2015 29.10.2015 | Status: Approved |
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| HQ File :01/84/050/00197/AM16/ | RLA File :05/24/040/00261/AM16/ | Lic.No/Date: 0510395467 28.08.2015 |
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/85/2015-16 Hosiery/257 dated 28.10.2015 as detailed below:-

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|---|-----------------|----|---|------------------|
| 1. | Ladies dress made of 52% cotton 46% Polyester 2% spnadex yarn dyed knitted fabric GSM-240(+/- 10%) with 54% polyester 43% | 11650 Number | 1. | 52% cotton 46% Polyester 2% spandex yarn dyed knitted fabric GSM- 240(+/-10%) | 0.235 gms./Pc |

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| | cotton 3% spandex yarn dyed knitted fabric 250(+/-10%) (style:386685-394176-394177) | | 2. | 54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%) | 0.129 gms./Pc. |
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GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| | Case No.:9/22/84-ALC3/2015 | Party Name:SWETA CHAUDHRY | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 55 | HQ File :01/84/050/00205/AM16/ | RLA File :02/24/040/00100/AM16/ | Lic.No/Date:0210206098 28.08.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by DC(MSME) on 04.11.2015 to the firm. The case stands for re-listing on 26.11.2015. | | | | |

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| Case No.:8/22/84-ALC3/2015 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Approved | |
| HQ File :01/84/050/00204/AM16/ | RLA File :05/24/040/00267/AM16/ | Lic.No/Date:0510395541 07.09.2015 | | |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/87/2015-16 Hosiery/259 dated 28.10.2015 as detailed below:- | | | | |
| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| 1. | Ladies Trouser made out 100% cotton dyed fabric, GSM 150 +/- 10% (style no. WP5BE53213MI. | 13836. Number | 1. 100% cotton dyed fabric GSM 150 +/- 10%) | 2.55 sq.Mtrs./Pc |
| GSM should match both in import and export. | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| | Case No.:17/22/84-ALC3/2015 | Party Name:SWETA CHAUDHRY | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 57 | HQ File :01/84/050/00213/AM16/ | RLA File :02/24/040/00117/AM16/ | Lic.No/Date:0210206120 08.09.2015 | Defer Date:26.11.2015 |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued by DC(MSME) to the firm on 04.11.2015. The case stands for re-listing on 26.11.2015. | | | | |

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| | Case No.:1/20/84-ALC3/2015 | Party Name:POLY LOGIC INTERNATIONAL PVT. LTD. | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 58 | HQ File :01/84/050/00189/AM16/ | RLA File :56/24/040/00022/AM16/ | Lic.No/Date:5610004680 14.09.2015 | Defer Date:26.11.2015 |

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Decision : The Committee considered the case as per agenda and observed hard copy of the application has not received from RA and defer the case for re-listing on 26.11.2015..

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| Case No.:10/22/84-ALC3/2015 | Party Name:PRIMO FASHIONS, | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 59 HQ File :01/84/050/00206/AM16/ | RLA File :32/24/040/00023/AM16/ | Lic.No/Date:3210077708 15.09.2015 | Defer Date:26.11.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. The case stands for re-listing on 26.11.2015.

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| Case No.:3/20/84-ALC3/2015 | Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD | Meet No/Date:22/84-ALC3/2015 29.10.2015 | Status:Deferred |
| 60 HQ File :01/84/050/00191/AM16/ | RLA File :04/24/040/00138/AM16/ | Lic.No/Date:0410161026 16.09.2015 | Defer Date:26.11.2015 |

Decision : Committee considered the case as per agenda and observed hard copy of the application has not received from RA and defer the case for re-listing on 26.11.2015

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| Case No.233 | | | M/s Superfil Products Ltd. | | |
| NC Meeting No. 22/AM-16 dt 29.10.2015 | | | File No.01/84/050/090/AM-15/DES-V | | |
| Ratification of input output norms in respect of Advance Authorization No. 0410157852 dated 12.05.2014. | | | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of Deptt. of C&PC vide their O.M. No. 46011/71/2004-PC.II dated 02.11.2015 as detailed below:- | | | | | |
| S.No. | Export Product | Export Quantity in kgs | | Import item | Quantity allowed in kgs. |
| 1. | Polyester Monofilament Yarn - (ITC HS Code-54041990 below 1.00 mm | 1 kg. | 1. | Pet chips | 1.05 |
| | | | 2. | Black Master Batch | 0.0065 |
| | | | 3. | UV Stabilizer | 0.0005 |
| | | | 4. | ABS Granules Packing material | As per packing policy |
| | | | 5. | LDPE Granules (packing material) | As per packing policy |
| 2. | Polyester Monofilament Yarn (ITC HS Code – 39161090) above 1.00 mm | 1 kg. | 1. | Pet Chips | 1.05 |
| | | | 2. | Black Master Batch | 0.0065 |
| | | | 3. | UV Stabilizer | 0.0005 |
| | | | 4. | ABS Granules Packing material | As per packing policy |
| | | | 5. | LDPE Granules (packing material) | As per packing policy |
| | | | 6. | Kraft Paper (packing material) | As per packing policy |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | | |

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| Case No.234 | M/s. Sumilon Industries Ltd. |
| NC Meeting No. 22/AM-16 dt 29.10.2015 | File No.01/84/050/326/AM-15/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014. | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. The case stands for re-listing on 26.11.2015. | |

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| Case No.235 | M/s. Sumilon Industries Ltd. |
| NC Meeting No. 22/AM-16 dt 29.10.2015 | File No.01/84/050/327/AM-15/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014. | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. The case stands for re-listing on 26.11.2015. | |

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| Case No.236 | M/s. William Goodacre & Sons India Pvt. Ltd. |
| NC Meeting No. 22/AM-16 dt 29.10.2015 | File No.01/84/050/101/AM-15/DES-V |
| Re-fixation of input output norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firms' representation has been sent to DIPP for their examination /comments. The case stands for re-listing on 26.11.2015. | |

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| Case No.237 | M/s. Aditya Irla Nuvo Ltd. |
| NC Meeting No. 22/AM-16 dt 29.10.2015 | File No.01/84/050/00034/AM-16/DES-V |
| Re-fixation of input output norms in respect of Advance Authorization No. 1010039361 dated 09.03.2015 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter has issued by TC Mumbai to the firm on 09.10.2015. The case stands for re-listing on 26.11.2015. | |

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| Case No.234 | M/s. Maya Exports Corporation. |
| NC Meeting No. 22/AM-16 dt 29.10.2015 | File No.01/84/050/198/AM-15/DES-V |
| Ratification of input output norms in respect of Advance Authorization No.0510390974 dated 04.09.2014. | |



Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|--|-------------------|----|---|-------------------|
| 1. | 100% Polyester lace knitted Ladies Skirt with lining, (lace fabric dyed GSM 90 (+/-10%)) | 5100.4- Number | 1. | 100% Polyester Lace Fabric Dyed GSM 90 (+/-10%) | 9161.690 Sq.Mtrs. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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